(xiv) (a) Annual Report of the Indian Institute of Science Education and Research, Pune, for the year 2005-07.

[Placed in Library. See No.L.T. 359/15/09]

(b) Annual Report of the Indian Institute of Science Education and Research, Pune, for the year 2007-08.

[Placed in Library. See No.L.T. 360/15/09]

- (c) Annual Accounts of the Indian Institute of Science Education and Research, Pune, for the year 2006-07 and 2007-08 and the Audit Report thereon.
- (d) Review by Government on the working of the above Institute.
- (e) Statement giving reasons for the delay in laying the papers mentioned at (xiv) (a), (b) and (c) above.

[Placed in Library. See No.L.T. 361/15/09]

- VI. A copy each (in English and Hindi) of the following papers:
 - (i) Memorandum of Understanding between the Government of India (Ministry of Human Resource Development, Department of Higher Education) and the Educational Consultants India Limited (Ed. CIL), for the year 2008-09.

[Placed in Library. See No.L.T. 369/15/09]

(ii) Memorandum of Understanding between the Government of India (Ministry of Human Resource Development, Department of Higher Education) and the Educational Consultants India Limited (Ed. CIL), for the year 2009-10.

[Placed in Library. See No.L.T. 370/15/09]

1. Notification of the Ministry of Finance

2. Annual Accounts (2007-08) of SEBI, Mumbai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, I lay on the Table:

 A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act. 1000;

Management Act, 1999:

- G.S.R. 61 (E), dated the 30th January, 2009, publishing the Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2009.
- (2) G.S.R. 107 (E), dated the 20th February, 2009, publishing the Foreign Exchange Management (Borrowing and Lending in Rupees) (Amendment) Regulations, 2009.

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- (3) G.S.R. 108 (E), dated the 20th February, 2009, publishing the Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Amendment) Regulations, 2009.
- (4) G.S.R. 299 (E), dated the 1st May, 2009, publishing the Foreign Exchange Management (Acquisition and Transfer of Immovables Property in India) (Amendment) Regulations, 2009.
- (5) G.S.R. 300 (E), dated the 1st May, 2009, publishing the Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2009.
- (6) G.S.R. 301 (E), dated the 1st May, 2009, publishing the Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Second Amendment) Regulations, 2009.
- G.S.R. 349 (E), dated the 22nd May, 2009, publishing the Foreign Exchange Management (Current Account Transactions) (Amendment) Rules, 2009.
- (8) G.S.R. 440 (E), dated the 23rd June, 2009, publishing the Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2009.
- (9) G.S.R. 441 (E), dated the 23rd June, 2009, publishing the Foreign Exchange Management (Transfer or Issue of any Foreign Security) (Third Amendment) Regulations, 2009.
- (10) G.S.R. 442 (E), dated the 23rd June, 2009, publishing the Foreign Exchange Management (Deposit) (Amendment) Regulations, 2009.

[Placed in Library. See No.L.T. 332/15/09]

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. LAD-NRO/GN/2009-10/11/167759, dated the 29th June, 2009, publishing the Securities and Exchange Board of India (Payment of Fees) (Amendment) Regulations, 2009, under Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No.L.T. 333/15/09]

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification S.O. 1580 (E), dated the 30th June, 2009, notifying the merger

of Kamraz Rural Bank and Jammu Rural Bank, under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976.

[Placed in Library. See No.L.T. 334/15/09]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 36 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993:



- (1) G.S.R. 404 (E), dated the 12th June, 2009, publishing the Debts Recovery Tribunal-III, Chennai (Group C and D posts) (Non-Gazetted) Recruitment Rules, 2009.
- (2) G.S.R. 405 (E), dated the 12th June, 2009, publishing the Debts Recovery Tribunal-II, Ahmedabad (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2009.
- (3) G.S.R. 406 (E), dated the 12th June, 2009, publishing the Debts Recovery Tribunal-II, Chandigarh (Group C and D posts) (Non-Gazetted) Recruitment Rules, 2009.
- (4) G.S.R. 407 (E), dated the 12th June, 2009, publishing the Debts Recovery Tribunal, Madurai (Group C and D posts) (Non-Gazetted) Recruitment Rules, 2009.

[Placed in Library. See No.L.T. 335/15/09]

- A copy (in English and Hindi) of the following Papers: V.
 - (a) Annual Accounts of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2007-2008 and the Audit Report thereon, under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992.
 - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 505/15/09]

VI. A copy (in English and Hindi) of the Statement of Market Borrowings by Central Government during the year 2008-09.

[Placed in Library. See No.L.T. 507/15/09]

Notifications of the Ministry of Finance

OF STATE THE MINISTER N THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, Hay on the Table:

• A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:-

- (1) G.S.R. 432 (E), dated the 19th June, 2009, amending Notifications G.S.R. 499 (E), dated the 22nd July, 2005 and G.S.R. 500 (E), dated the 22nd July, 2005, to substitute certain entries in the original Notifications.
- (2) G.S.R. 433 (E), dated the 19th June, 2009, amending Notification G.S.R. 33 (E), dated the 15th January, 2008, to substitute certain entries in the original Notification.

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